

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 12098/2023

(Arising out of impugned judgment and order dated 19-09-2023 in CRLP No. 9024/2023 passed by the High Court for the State of Telangana at Hyderabad)

VATTI JANAI AH

Petitioner(s)

VERSUS

THE STATE OF TELANGANA

Respondent(s)

(IA No. 193608/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 194103/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES)

WITH

SLP(CrI) No. 12140/2023 (II)

(IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 194576/2023

IA No. 194576/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(CrI) No. 12726/2023 (II)

(IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 203628/2023

IA No. 203628/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(CrI) No. 12739-12742/2023 (II)

(IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 203622/2023

IA No. 203622/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(CrI) No. 12716-12717/2023 (II)

(IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 203530/2023

IA No. 203530/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(CrI) No. 12733-12737/2023 (II)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 203655/2023

IA No. 203655/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 01-10-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Vinay P Tripathi, Adv.  
Mr. B. Shrvanth Shanker, AOR  
Ms. Prerna Robin, Adv.  
Mr. Shivam Kunal, Adv.  
Mr. B Yeshwanth Raj, Adv.  
Mr. B. Yeshwanth Raj, Adv.

For Respondent(s) Mr. Rajiv Kumar Choudhry , AOR  
  
Ms. Devina Sehgal, AOR  
Mr. S.uday Bhanu, Adv.  
  
Mr. Nikhil Goel, Sr. Adv.  
Ms. Siddhi Gupta, Adv.  
Mr. Ashutosh Ghade, AOR  
Mr. Adithya Koshy Roy, Adv.  
Ms. Naveen Goel, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Heard Mr. Vinay P Tripathi, learned counsel appearing for the petitioner(s).
2. Appearing for the State of Telangana, Ms. Devina Sehgal, learned counsel submits that the chargesheet has been filed in all the cases. When the Court wanted to know when the chargesheets were filed, the Government counsel expressed want of information.
3. We are indeed surprised by the response of the Government counsel as the respective dates of filing of the chargesheets should either be readily accessible or the instructing officer should have indicated the relevant dates of the chargesheets together when the information was given that chargesheets were

filed. The disconnect between the prosecution and the Government counsel is clearly discernible.

4. Accordingly, the matters are ordered to be listed on 04.10.2024. The DGP, State of Telangana should be available to participate in the proceeding either physically or through virtual mode, on the next date.

5. Before the next date, the details be filed by the State's counsel.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR